

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**31. IA 3945/2022 IA 273/2024 In C.P. (IB)/1796(MB)2017**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2024**

**NAME OF THE PARTIES:-**     **IA 3945/2022 State Bank of India Vs.  
Anand Teknow Aids Engineering India  
Ltd IA 273/2024 Rakesh Ranjan Vs.  
State Bank of India**  
**IN THE MATTER OF**  
**Hallmark Metals Pvt Ltd.**  
**V/s**  
**Anad Teknow Aids Engineering India  
Ltd**

**Section: 33(1) (b) (i) to (iii) r/w Sec 33(3) Rule 11 of NCLT, 2016 U/s  
9 of Insolvency and Bankruptcy Code, 2016**

---

**ORDER**

**IA 3945 of 2022:-** Counsel, Subir Kumar a/w Disha Shah and Abhinav Palsikar appeared for the Applicant and Counsel, Urmila Pulekar appeared for the Respondent nos. 1 and 2. This Application is listed today for filing of written submissions. The written submissions are taken on record, **Reserved for Orders.**

**IA 273 of 2024:-** Though Counsel for the Applicant present through VC but not mark his appearance in the chat box. It has been pointed out that reply on behalf of the Respondent has been filed. List this matter for hearing on **07.06.2024.**

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**